

FIR No. 11/2020
PS: Maurice Nagar
State Vs. Mohd. Hilal @ Shibu
U/s 307 IPC

23.10.2020

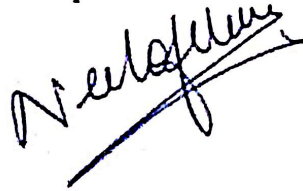
Present: Sh. K. P. Singh, Addl. PP for State (through video conferencing)
Sh. Sachin Kumar Jain, LAC for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application for grant of interim bail of 45 days invoking guidelines issued by High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020 on behalf of accused Mohd. Hilal @ Shibu in case FIR No. 11/2020.

Ld. LAC submits that he has made inquiries in terms of previous orders and found that application for grant of interim bail invoking guidelines issued by High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020 and any other filed after 30.09.2020 are not to be considered.

The accused-applicant seeks interim bail invoking the guidelines issued by High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020. It emerges that in pursuance to the directions embodied in the writ petitions titled as Shobha Gupta & Ors. v. UOI & Ors., W. P. (C) NO. 2945/2020 dated 23.3.2020 H'ble the High Court of Delhi, and Hon'ble Supreme Court in Suo Moto W. P. (C) No. 1/2020 referred supra, a High Powered Committee of H'ble the High Court of Delhi was constituted to suggest ways and means for the effective implementation of the directions so passed in the above referred writ petitions and in its several meetings from time to time the High Powered Committee so constituted issued guidelines for the release of UTP's on interim bail of 45 days in order to decongest the prisons in Delhi and UTP's involved in criminal cases for offences under section 307 were also extended the benefit vide minutes of meeting dated 18.5.2020 in cases where the period undergone was above six months provided their conduct during custody was

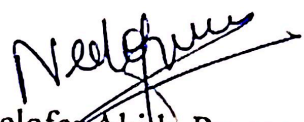


satisfactory and were not involved in multiple cases. Vide minutes of meeting dated 30.8.2020, the Hon'ble Committee has resolved as follows:

"It is however, clarified that all the UTP's falling in any of the criteria adopted by this Committee in its earlier meetings is at liberty till 30h September, 2020 to move appropriate applications seeking interim bail for the period of 45 days either through their private counsels or through the panel lawyers of Delhi State Legal Services Authority. The applications for interim bail of such UTP for being considered should be accompanied with a certificate of good conduct during their respective custody period from the Jail Superintendent."

The appropriate applications by the UTP's seeking benefit of the guidelines is therefore to be filed on or before 30.09.2020 and not thereafter. The present application seeking the benefit under the guidelines is filed on 1.10.2020, and hence the benefit of the directions and the guidelines is no longer available to the accused-applicant. No other ground is raised for grant of interim bail. In view thereof the present application stands dismissed.

Copy of the order be communicated to the accused-applicant through Jail Superintendent on the email ID of the jail.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
23.10.2020